MINUTES OF NORMS COMMITTEE (NC-7) OF
PLASTIC & RUBBER PRODUCTS'
MEETING NO.**5/AM19**
(HELD ON 16.05.2018)
UNDER THE CHAIRMANSHIP OF
SHRI S.B.S. REDDY, ADDL. DGFT

Meeting No. 5/87-NC-7/2018 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 16.05.2018, under the Chairmanship of Shri S.B.S. Reddy, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

1) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
2) Shri D N Mathur, Technical Expert (Consultant), DGFT
3) Shri Nand Lal, Consultant, DIPP
4) Shri Ashok Chander Bhatt, FTDO

2. Following are the **decisions of the Norms Committee** after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-27	**M/s Lloyd Insulations (India)**	**HQ F. No. 01/80/050/01256/AM05/DES-VII**	Status: **Deferred**
NC No.:5/AM19 Dated: 16.05.2018	Adv. Lic. No. and Date 0510148832 dt. 17.01.2005	**RA F. No.** 05/24/040/00538/AM05	

Subject: Request for amendment in the quantity of export item.

Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.

Online Cases

	Case No.:13/2/87-ALC1/2018	Party Name: NARENDRA PLASTIC PVT LTD.,	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Approved**
	HQ File :01/87/050/00059/AM19/	RLA File :03/95/040/00569/AM16/	Lic.No/Date:0310800296 18.11.2015	
1	**Decision :** The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:			

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PRINTED VEST TYPE CARRIER BAGS MADE OF HDPE	5000 MT	HDPE GRANULES	5500 MT

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RA may take consequential action as per Policy / Procedures.

2	**Case No.:15/8/87-ALC1/2016**	Party Name: DALMIA POLYPRO INDS. LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Rejected**
	HQ File :01/87/050/00127/AM17/	RLA File :03/94/040/00944/AM16/	Lic.No/Date:0310802749 22.02.2016	
	Decision : The Committee considered the case as per agenda and noted that Import Item is prohibited. Therefore, committee decided to reject the case.			

3	**Case No.:14/8/87-ALC1/2016**	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00126/AM17/	RLA File :03/94/040/00903/AM16/	Lic.No/Date:0310802854 25.02.2016	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

4	**Case No.:3/22/87-ALC1/2015**	Party Name: SUPREME PETROCHEM LTD.,	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Withdrawn**
	HQ File :01/87/050/00336/AM16/	RLA File :03/95/040/00947/AM16/	Lic.No/Date:0310803047 04.03.2016	
	Decision : The committee considered the request of the firm wherein it was informed that firm had surrendered the authorization to RA, Mumbai. Therefore, committee decided to withdraw the case.			

5	**Case No.:60/8/87-ALC1/2016**	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00172/AM17/	RLA File :34/24/040/00302/AM16/	Lic.No/Date:3410042073 15.04.2016	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

6	**Case No.:61/8/87-ALC1/2016**	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00173/AM17/	RLA File :34/24/040/00304/AM16/	Lic.No/Date:3410042072 15.04.2016	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

7	**Case No.:62/8/87-ALC1/2016**	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00174/AM17/	RLA File :34/24/040/00305/AM16/	Lic.No/Date:3410042071 15.04.2016	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

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8	**Case No.:37/9/87-ALC1/2016**	Party Name: PORUS LABORATORIES PVT LTD	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00212/AM17/	RLA File :09/24/040/00016/AM17/	Lic.No/Date:0910063563 29.04.2016	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

9	**Case No.:33/15/87-ALC1/2016**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Approved**
	HQ File :01/87/050/00426/AM17/	RLA File :08/24/040/00095/AM17/	Lic.No/Date:0810138116 07.06.2016	

Decision : The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 13.02.2012 the following Adhoc Norms are approved:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin-S-5060 (80+/-2% Resin Content)	1 kg	1. Distilled Fatty Acid	0.4460 kg
		2. Phthalic Anhydride	0.238 kg
		3. Pentaerithritol	0.0770 kg
		4. Glycerine	0.114 kg
		5. Mineral Turpentine Oil	0.21 kg

RA may take consequential action as per Policy / Procedures.

10	**Case No.:34/9/87-ALC1/2016**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Approved**
	HQ File :01/87/050/00209/AM17/	RLA File :08/24/040/00098/AM17/	Lic.No/Date:0810138188 21.06.2016	

Decision : The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No-46011/20/2009-PC-II dated 15.12.2011 and decided in meeting No-38/87 dated 21.12.2011 the following Adhoc Norms are approved.:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin c-1030 (Resin Content 70+/-2%)	1 kg	1. Distilled Fatty Acid	0.115kg
		2. Lauric Acid	0.089 kg
		3. Phthalic Anhydride	0.315 kg
		4. Glycerine	0.218 kg
		5. Xylene	0.304 kg

RA may take consequential action as per Policy / Procedures.

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11	**Case No.:53/14/87-ALC1/2016**	Party Name: NIKHIL ADHESIVES LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00386/AM17/	RLA File :34/24/040/00116/AM17/	Lic.No/Date:3410042353 14.07.2016	
	Decision: The Committee considered the case and observed that reply has been received from the authorisation holder and same is referred to DIPP.			

12	**Case No.:58/13/87-ALC1/2016**	Party Name: DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Approved**
	HQ File :01/87/050/00333/AM17/	RLA File :03/94/040/00439/AM17/	Lic.No/Date:0310807192 18.08.2016	

Decision : Based on the examination of the case of the firm by Technical Expert (Consultant), DGFT in File No. 01/87/050/000333/AM17,the Committee decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
POLYESTERS (Solid content 100%) (MOR-FREE C-79)	664200 Kg	POLYOL (VORANOL CP 450)	223171.200Kg

RA may take consequential action as per Policy / Procedures.

13	**Case No.:13/14/87-ALC1/2016**	Party Name: DOW CHEMICAL INTERNATIONAL PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Approved**
	HQ File :01/87/050/00346/AM17/	RLA File :03/94/040/00448/AM17/	Lic.No/Date:0310807222 19.08.2016	

Decision : Based on the examination of the case of the firm by Technical Expert (Consultant), DGFT in File No. 01/87/050/000346/AM17,the Committee decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
ACRYSOL DR-130 Rgeology modifier DR-130 (Solid Content 30 +/- 0.5 % (Packing Material-Plastic Drums to be accounted for in export product as per Packing Policy.)	288000 Kg	1. ALLYL METHACRYLATE - VISIOMER R AMA	23.330 Kg
		2. ERYTHORBIC ACID	76.580 Kg
		3. MONOMER QM-1565	2470.060 Kg
		4. KATHON TM LX-150 BIOCIDE	538.070 Kg
		5. ETHYL ACRYLATE 15 PPM MEHQ	50250.610 Kg
		6. GLACIAL METHACRYLIC ACID 250 PPM MEHQ	34091.900 Kg
		7. Plastic Drums	As per Packing Policy

RA may take consequential action as per Policy / Procedures.

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Case No.:6/15/87-ALC1/2016	Party Name: VERSATILE CARD TECHNOLOGY PVT LTD	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Approved**
HQ File :01/87/050/00399/AM17/	RLA File :04/24/040/00119/AM17/	Lic.No/Date:0410162370 13.10.2016	

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Decision : The Committee considered the case as per agenda and based on Norms Committee VII decision in Meeting No-2/87/-ALC1/2018 dated 18.04.2018 the decided to approve following Adhoc Norms :

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Printed Laminated Card (20,000 kgs)	4000000 Numbers	1. Homo Polymer Sheets/PVC White Core of relevant thickness	21270 kg
		2. Printing Ink	178.570 kg
		3. Coated Overlay	3130 kg

RA may take consequential action as per Policy / Procedures.

Case No.:41/15/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Approved**
HQ File :01/87/050/00434/AM17/	RLA File :08/24/040/00275/AM17/	Lic.No/Date:0810138993 28.10.2016	

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Decision : The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No. -46011/20/2009-PC-II dated 17.04.2015 the following adhoc norms are approved :-

EXPORT ITEM	**QTY**	**IMPORT ITEM**	**QTY**
Alkyd Resin S – 5060 BT (Resin Content 80 +/-2%)	1 kg	1. Distilled Fatty Acid	0.446 kg
		2. Glycerine	0.031kg
		3. Pentaerithritol	0.159kg
		4. Phthalic Anhydride	0.213kg
		5. Mineral Turpentine Oil (MTO)/Low Aromatic White Spirit (LAWS)	0.152kg
		6. Xylene	0.031 kg

RLA may take consequential action as per Policy / Procedures.

Case No.:35/16/87-ALC1/2016	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Approved**
HQ File :01/87/050/00562/AM17/	RLA File :08/24/040/00277/AM17/	Lic.No/Date:0810139002 03.11.2016	

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Decision : The Committee considered the case as per agenda and based on Norms Committee VII decision in Meeting No-9/87/-ALC1/2012 dated 31.01.2018 the decided to approved following Adhoc Norms :

EXPORT ITEM	**QTY**	**IMPORT ITEM**	**QTY**

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Alkyd Resin F-4035 (70+/-2% Resin Content)	1 kg	1. Distilled Fatty Acid	0.193 kg
		2. Glycerine	0.067kg
		3. Pentaerithritol	0.144 kg
		4. Phthalic Anhydride	0.235 kg
		5. Benzoic Acid	0.101 kg
		6. Xylene	0.315kg
RA may take consequential action as per Policy / Procedures.			

17	**Case No.:84/15/87-ALC1/2016**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00477/AM17/	RLA File :08/24/040/00334/AM17/	Lic.No/Date:0810139334 19.12.2016	
	Decision: The Committee considered the case and decided to defer the case.			

18	**Case No.:38/16/87-ALC1/2016**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Approved**
	HQ File :01/87/050/00565/AM17/	RLA File :08/24/040/00418/AM17/	Lic.No/Date:0810139526 11.01.2017	

Decision: Based on the decision of Norms Committee meeting No-9/87/-ALC1/2012 dated 31.01.2018, Committee decided to approve following adhoc-norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin-S-5060 (80+/-2% Resin Content)	1 kg	1. Distilled Fatty Acid	0.4460 kg
		2. Glycerine	0.1140 kg
		3. Pentaerithritol	0.0770 kg
		4. Phthalic Anhydride	0.239 kg
		5. Mineral Turpentine Oil/Low Aromatic White Spirit (LAWS)	0.151 kg
		6. Xylene	0.031 kg
RA may take consequential action as per Policy / Procedures.			

19	**Case No.:23/1/87-ALC1/2017**	Party Name: KHANNA POLYRIB(P)LTD.,	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Rejected**
	HQ File :01/87/050/00023/AM18/	RLA File :06/24/040/00035/AM17/	Lic.No/Date:0610038534 17.01.2017	

Decision : The Committee considered the case as per agenda and noted that party has not declared specific import item to be imported. They have declared simply as polyers or polymers. There are many type of polymers. Even in Shipping bill, they have not declared specific polymer used in the export item. Therefore, the issuance of Advance Authorisation and exports made are in contravention of provisions of FTP. Hence committee decided to reject the case.

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20	**Case No.:121/2/87-ALC1/2017**	Party Name: THERMO POLYMERS PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Approved**
	HQ File :01/87/050/00178/AM18/	RLA File :09/24/040/00456/AM17/	Lic.No/Date:0910064603 20.01.2017	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC COMPOUND - TP90 FRLS TYPE ST-II containing 44% of PVC resin.	676468 Kg	1. PVC RESIN	297645.900 Kg
		2. CALCIUM CARBONATE (ACTIVATED)	43970.420 Kg
		3. DIOCTYL PHTHALATE	110264.200 Kg

RA may take consequential action as per Policy / Procedures.

21	**Case No.:42/16/87-ALC1/2016**	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00569/AM17/	RLA File :06/24/040/00040/AM17/	Lic.No/Date:0610038550 02.02.2017	

Decision: The Committee considered the case and decided to refer the matter to Technical Expert (Consultant)-2, DGFT.

22	**Case No.:52/1/87-ALC1/2017**	Party Name: SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Approved**
	HQ File :01/87/050/00052/AM18/	RLA File :03/95/040/00903/AM17/	Lic.No/Date:0310811339 21.02.2017	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Self Adhesive BOPP Film	2000000 Sq. meter	1. Biaxially Oriented Polypropylene Film	2080000 Sq. meter
		2. Adhesive (100% Solid) (Rubber Based Hote melt)	48000 Kg
		3. Glassine Paper (60gsm +/- 10%)	2080000 Sq. meter

RA may take consequential action as per Policy / Procedures.

23	**Case No.:57/1/87-ALC1/2017**	Party Name: SHIVA PHARMACHEM LTD	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00057/AM18/	RLA File :34/24/040/00328/AM17/	Lic.No/Date:3410043084 30.03.2017	

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Decision: The Committee considered the case and decided to refer the matter to Technical Expert (Consultant)-2, DGFT.

24	**Case No.:100/2/87-ALC1/2017**	Party Name: VIKAS ECOTECH LIMITED	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00157/AM18/	RLA File :05/24/040/00658/AM17/	Lic.No/Date:0510402109 30.03.2017	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

25	**Case No.:31/3/87-ALC1/2017**	Party Name: VASUDHA CHEMICALS PVT. LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00232/AM18/	RLA File :03/95/040/00067/AM18/	Lic.No/Date:0310812876 27.04.2017	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

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	Case No.:24/3/87-ALC1/2017	Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Approved**
	HQ File :01/87/050/00225/AM18/	RLA File :03/94/040/00136/AM18/	Lic.No/Date:0310813644 29.05.2017	

Decision : The Committee considered the case as per agenda and decided to approve the following Adhoc Norms as under with the condition that this approval is on one time basis applicable to this authorisation only and no repeat authorisation should be issued on the basis of this norms.

EXPORT ITEM	QTY	IMPORT ITEM	QTY
POLYOL GD-1	2500000 Kg	1. PROPYLENE OXIDE	222500 Kg
		2. ETHYLENE OXIDE	815000 Kg
		3. GLYCERINE	105000 Kg
		4. DI ETHYLENE GLYCOL	132500 Kg
		5. ISO PROPYL ALCOHOL	30000 Kg
RA may take consequential action as per Policy / Procedures.			

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	Case No.:117/2/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Approved**
	HQ File :01/87/050/00174/AM18/	RLA File :08/24/040/00036/AM18/	Lic.No/Date:0810140476 12.06.2017	

Decision: The Committee considered the case as per agenda and based on technical comments of D/o C&PC furnished vide OM No. -46011/20/2009-PC-II dated 13.02.2012 the following adhoc norms are approved :-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin-S-5060 (80+/-2% Resin	1 kg	1. Distilled Fatty Acid	0.4460 kg
		2. Pentaerithritol	0.0770 kg

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Content)		3. Phthalic Anhydride	0.174 kg
		4. Mineral Turpentine Oil/Low Aromatic White Spirit (LAWS)	0.151 kg
		5. Xylene	0.0310 kg
RA may take consequential action as per Policy / Procedures.			

28	**Case No.:43/3/87-ALC1/2017**	Party Name: COLORPLAST SYSTEMS PVT LTD	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00244/AM18/	RLA File :05/23/040/00113/AM18/	Lic.No/Date:0510403191 21.06.2017	
	Decision: The Committee considered the case and decided to refer the matter to Technical Expert (Consultant)-1, DGFT.			

29	**Case No.:47/3/87-ALC1/2017**	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00248/AM18/	RLA File :05/23/040/00137/AM18/	Lic.No/Date:0510403344 06.07.2017	
	Decision : The Committee considered the case and noted that wastage claim as sought by the firm is unreasonable. Therefore, committee decided that firm may justify the wastage claimed by them.			

30	**Case No.:43/5/87-ALC1/2017**	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00358/AM18/	RLA File :05/23/040/00206/AM18/	Lic.No/Date:0510403859 30.08.2017	
	Decision : The Committee considered the case and noted that wastage claim as sought by the firm is unreasonable. Therefore, committee decided that firm may justify the wastage claimed by them.			

31	**Case No.:44/5/87-ALC1/2017**	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00359/AM18/	RLA File :05/23/040/00210/AM18/	Lic.No/Date:0510403860 30.08.2017	
	Decision : The Committee considered the case and noted that wastage claim as sought by the firm is unreasonable. Therefore, committee decided that firm may justify the wastage claimed by them.			

32	**Case No.:2/5/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00317/AM18/	RLA File :03/95/040/00465/AM18/	Lic.No/Date:0310815903 22.09.2017	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be			

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	reminded by post.

33	**Case No.:3/5/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00318/AM18/	RLA File :03/95/040/00229/AM18/	Lic.No/Date:0310815892 22.09.2017	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

34	**Case No.:4/5/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00319/AM18/	RLA File :03/95/040/00277/AM18/	Lic.No/Date:0310815891 22.09.2017	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

35	**Case No.:35/5/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00350/AM18/	RLA File :03/95/040/00352/AM18/	Lic.No/Date:0310815937 25.09.2017	
	Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

36	**Case No.:29/2/87-ALC1/2018**	Party Name: NATUR TEC INDIA PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Approved**
	HQ File :01/87/050/00075/AM19/	RLA File :04/24/040/00119/AM18/	Lic.No/Date:0410163598 16.10.2017	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms with 10% wastage as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Poly Bags of various sizes (Bio Degradable material) Specific gravity (density) 1.23g/cm3 Thickness 18to20 micronsTensile strength (Machine Direction) 30to50 MPaTensile strength (Cross Direction) 25to55 MPaElongation	89286 Kg	1. Ecoflex F Blend C1200 (OR) Ecopond Resin KD 1024 (Poly Butylene Adipate Co Terephthalate - PBAT) Specific Gravity-1.24-1.28gm/cm3,Melt flowRate MFR 190C,2.16Kg-2-4 gm/10min, Melting point-110 degree Celsius, moisture content: below 0.2%	55982.300kg
		2. BF 406A Film Resin Concentrate Density-1.40g/ccto1.70g/cc,Filler Content-55to60%,Moisture Content-	9821.500 kg

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(Machine Direction) 780%Elongation (Cross Direction) 970%Haze 20%		Below 0.2%	
		3. Ingeo Biopolymer 3052D Color,Yellowness index-35.0 maxDisomer(%)-4.6 max,Residual Lactide(%)-0.30, Relative Viscosity-3.40	24553.700 kg
		4. BM3005 Modified Bio Resin Specific Gravity-1.15-1.28 gm/cm3,Melt flow Rate MFR 190C,2.16 Kg-- 2-5 gm/10 min,Renewable (BIO) Content-100%,Melting Point-160-170 C	4910.7 kg
		5. BMS 0701 Film Resin Concentrate Density-1.40 g/cc to 1.60 g/cc, Filler content-35 to 45%,Moisture Content-Below 0.2%	2946.400kg
RA may take consequential action as per Policy / Procedures.			

37	**Case No.:21/6/87-ALC1/2017**	Party Name: DSM INDIA PVT. LTD	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00407/AM18/	RLA File :31/83/040/00084/AM18/	Lic.No/Date:3110066892 17.10.2017	
	Decision: The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case.			

38	**Case No.:32/6/87-ALC1/2017**	Party Name: R. K. RECLAIM AND RUBBER PRODUCTS PVT LTD	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00418/AM18/	RLA File :34/24/040/00182/AM18/	Lic.No/Date:3410043555 18.10.2017	
	Decision : The Committee considered the case as per agenda and decided to call from the firm the No objection Certificate of MOEF (Ministry of Environment and Forest).			

39	**Case No.:22/6/87-ALC1/2017**	Party Name: AMPACET SPECIALITY PRODUCTS PVT. LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Approved**
	HQ File :01/87/050/00408/AM18/	RLA File :31/83/040/00089/AM18/	Lic.No/Date:3110066905 08.11.2017	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms with 1% wastage as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
U.V. Stabilizer Master Batch (Containing not more than 20% UV Stabilizer)	20000 kg	LLDPE 6101XR MI20(BAGS)	16160 kg
		SUNOVIN 770DF	4040 kg

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RA may take consequential action as per Policy / Procedures.

40	**Case No.:23/6/87-ALC1/2017**	Party Name: AMPACET SPECIALITY PRODUCTS PVT. LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Approved**
	HQ File :01/87/050/00409/AM18/	RLA File :31/83/040/00096/AM18/	Lic.No/Date:3110066906 08.11.2017	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms with 1% wastage as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
U.V. Stabilizer Master Batch (Containing not more than 20% UV Stabilizer)	7200 kg	LLDPE 6101XR MI20(BAGS)	5817.600kg
		SUNOVIN 770DF	1454.400kg

RA may take consequential action as per Policy / Procedures.

41	**Case No.:24/6/87-ALC1/2017**	Party Name: AMPACET SPECIALITY PRODUCTS PVT. LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status:- Approved**
	HQ File :01/87/050/00410/AM18/	RLA File :31/83/040/00097/AM18/	Lic.No/Date:3110066907 08.11.2017	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms with 1% wastage as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
U.V. Stabilizer Master Batch (Containing not more than 20% UV Stabilizer)	25000 kg	LLDPE 6101XR MI20(BAGS)	20200. kg
		SUNOVIN 770DF	5050 kg

RA may take consequential action as per Policy / Procedures.

42	**Case No.:116/10/87-ALC1/2017**	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00606/AM18/	RLA File :34/24/040/00213/AM18/	Lic.No/Date:3410043634 14.11.2017	

Decision : The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case.

43	**Case No.:115/10/87-ALC1/2017**	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00605/AM18/	RLA File :34/24/040/00212/AM18/	Lic.No/Date:3410043637 15.11.2017	

Decision : The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with

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	technical and production persons who are well versed with the case.

44	**Case No.:117/10/87-ALC1/2017**	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00607/AM18/	RLA File :34/24/040/00214/AM18/	Lic.No/Date:3410043638 15.11.2017	
	Decision : The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case.			

45	**Case No.:31/10/87-ALC1/2017**	Party Name: TEGA INDUSTRIES LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00521/AM18/	RLA File :02/24/040/00053/AM18/	Lic.No/Date:0210208093 29.12.2017	
	Decision: The committee considered the request of the firm and decided to refer the matter to DIPP			

46	**Case No.:14/2/87-ALC1/2018**	Party Name: PROPACK INDUSTRIES(PROP. KUNAL PLASTICS PVT. LTD)	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Approved**
	HQ File :01/87/050/00060/AM19/	RLA File :03/95/040/01019/AM17/	Lic.No/Date:0310818146 01.01.2018	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
POLYETHYLENE WHITE OPAQUE PRINTED BAGS (CONTAINING 70% LLDPE, 22% LDPE & 8% WHITE MASTER BATCH) NOT APPLICABLE	700000 kg	1.LDPE GRANULES	161700 kg
		2. LLDPE GRANULES [NOT APPLICABLE]	514500 kg
		3.WHITE MASTER BATCH (CONTAINING 70% TITANIUM DIOXIDE AND 30% POLYETHYLENE) NOT APPLICABLE	58800 kg
RA may take consequential action as per Policy / Procedures.			

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47	**Case No.:15/2/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00061/AM19/	RLA File :03/95/040/00766/AM18/	Lic.No/Date:0310818169 02.01.2018	
	Decision : The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

48	**Case No.:27/2/87-ALC1/2018**	Party Name: POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Approved**
	HQ File :01/87/050/00073/AM19/	RLA File :34/24/040/00230/AM18/	Lic.No/Date:3410043771 03.01.2018	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms with 2% wastage as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Poly IsoButylene Compound (containing 60%+/-1% Poly Iso Butylene)	100 MT	1.Poly Iso Butylene Polymer	61.200MT
		2.LLDPE Granules Polyethylene	37.740MT
		3.Porous Polypropylene copolymer Hifax CA7153S	2.040MT
		4.Optical Brightner/Processing Aid Additive	1.020MT

RA may take consequential action as per Policy / Procedures.

49	**Case No.:2/2/87-ALC1/2018**	Party Name: ECOPLAST LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Approved**
	HQ File :01/87/050/00048/AM19/	RLA File :03/94/040/00530/AM18/	Lic.No/Date:0310818648 22.01.2018	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms with 5% wastage as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
ADHESIVE FILM CODE C [NET WEIGHT OF LDPE 50,000 KGS. & ANHYDRIDE MODIFIED EVA 50,000 KGS.] [NOT APPLICABLE]	100000 kg	1.LDPE GRANULES [NOT APPLICABLE]	52500 kg
		2.ANHYDRIDE MODIFIED EVA GRANULES [NOT APPLICABLE]	52500 kg

RA may take consequential action as per Policy / Procedures.

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50	**Case No.:8/2/87-ALC1/2018**	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00054/AM19/	RLA File :03/94/040/00818/AM18/	Lic.No/Date:0310818673 23.01.2018	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

51	**Case No.:9/2/87-ALC1/2018**	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00055/AM19/	RLA File :03/94/040/00819/AM18/	Lic.No/Date:0310818669 23.01.2018	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

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Case No.:6/2/87-ALC1/2018	Party Name: KKALPANA INDUSTRIES INDIA LTD	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Approved**
HQ File :01/87/050/00052/AM19/	RLA File :03/94/040/00779/AM18/	Lic.No/Date:0310818709 25.01.2018	

Decision : Based on the decision of Norms Committee meeting No-9/87/-ALC1/2012 dated 31.01.2018, Committee decided to approve following adhoc-norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Sioplas Compound	1000 MT	1.LLDPE Granules	999.400MT
		2.Tri Methoxy Vinyl Silane	14 MT
		3.Di-Cumylperoxide (DCP)	0.800MT
		4.Antioxidant	0.800MT
		5.Gusseted Bag (on net to net basis with accountability clause)	40000 Number

RA may take consequential action as per Policy / Procedures.

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Case No.:7/2/87-ALC1/2018	Party Name: COVESTRO (INDIA) PRIVATE LIMITED	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
HQ File :01/87/050/00053/AM19/	RLA File :03/94/040/00817/AM18/	Lic.No/Date:0310818713 25.01.2018	

Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.

a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
c) Chemical name, Technical specifications of items proposed to be imported.

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d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

54	**Case No.:10/2/87-ALC1/2018**	Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00056/AM19/	RLA File :03/94/040/00850/AM18/	Lic.No/Date:0310818699 25.01.2018	
	Decision : The Committee considered the case and decided to refer the matter to Technical Expert (Consultant)-2, DGFT.			

55	**Case No.:3/2/87-ALC1/2018**	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00049/AM19/	RLA File :03/94/040/00600/AM18/	Lic.No/Date:0310818869 05.02.2018	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

56	**Case No.:4/2/87-ALC1/2018**	Party Name: INDOFIL INDUSTRIES LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00050/AM19/	RLA File :03/94/040/00621/AM18/	Lic.No/Date:0310818874 05.02.2018	
	Decision: The Committee considered the case and decided to refer the matter to DIPP.			

57	**Case No.:11/2/87-ALC1/2018**	Party Name: ASHA CELLULOSE (I) PVT LTD	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00057/AM19/	RLA File :03/94/040/00898/AM18/	Lic.No/Date:0310818931 06.02.2018	
	Decision : The Committee considered the case and decided to refer the matter to Technical Expert (Consultant)-1, DGFT.			

58	**Case No.:5/2/87-ALC1/2018**	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Approved**
	HQ File :01/87/050/00051/AM19/	RLA File :03/94/040/00778/AM18/	Lic.No/Date:0310818952 07.02.2018	

Decision : Based on the decision of Norms Committee meeting No-9/87/-ALC1/2012 dated 31.01.2018, Committee decided to approve following adhoc-norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE Sioplas	1000 MT	1.LLDPE Granules	999.400MT
		2.Tri Methoxy Vinyl Silane	14 MT

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		Copound	3.Di-Cumylperoxide (DCP)	0.800MT
			4.Antioxidant	0.800MT
			5.Gusseted Bag (with Net to Net basis and accountability clause)	40000 Number
		RA may take consequential action as per Policy / Procedures.		

59	**Case No.:12/2/87-ALC1/2018**	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00058/AM19/	RLA File :03/94/040/00912/AM18/	Lic.No/Date:0310819059 09.02.2018	
	Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information. a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

60	**Case No.:16/2/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00062/AM19/	RLA File :03/95/040/00798/AM18/	Lic.No/Date:0310819135 14.02.2018	
	Decision : The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

61	**Case No.:30/2/87-ALC1/2018**	Party Name: KWIK PATCH LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00076/AM19/	RLA File :04/24/040/00228/AM18/	Lic.No/Date:0410163979 14.02.2018	
	Decision : The Committee considered the case and decided to call for GSM of Import Item from the firm.			

62	**Case No.:18/2/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00064/AM19/	RLA File :03/95/040/00825/AM18/	Lic.No/Date:0310819157 15.02.2018	

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	Decision : The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.

63	**Case No.:19/2/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00065/AM19/	RLA File :03/95/040/00840/AM18/	Lic.No/Date:0310819155 15.02.2018	
	Decision : The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

64	**Case No.:17/2/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00063/AM19/	RLA File :03/95/040/00800/AM18/	Lic.No/Date:0310819189 16.02.2018	
	Decision : The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

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Case No.:25/2/87-ALC1/2018	Party Name: SAMPARK INDUSTRIES LTD	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Approved**
HQ File :01/87/050/00071/AM19/	RLA File :05/24/040/00623/AM18/	Lic.No/Date:0510405902 16.03.2018	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms with 5% wastage as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
CAST POLYPROPYLENE FILM CAST POLYPROPYLENE FILM (TRANSPARENT / WHITE / METALLISED)	181818.180kg	POLYPROPYLENE (GRANULES / RESIN)	190909 Kg
RA may take consequential action as per Policy / Procedures.			

66	**Case No.:23/2/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00069/AM19/	RLA File :03/95/040/00948/AM18/	Lic.No/Date:0310820006 22.03.2018	
	Decision : The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.			

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67	**Case No.:26/2/87-ALC1/2018**	Party Name: STYLO TABLEWARES	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Approved**
	HQ File :01/87/050/00072/AM19/	RLA File :24/24/040/00045/AM18/	Lic.No/Date:2410042391 23.03.2018	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms with5% wastage as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
ARTICLES OF MELAMINE [DECORATIVE SERVING TRAYS/COASTERS/TRIVET/CORCKERY]	94339.700KG	1.MELAMINE COMPOUND (W-5309) IGST/CGST/SGST SHALL BE PAID AS APPLICABLE (Pri-import condition applicable if IGST exemption avail in terms of DGFT Notification no. 33 dt. : 13.10.2017)	91380.070kg
		2.MELAMINE COMPOUND (CT-6004)	3975.030kg
		3.MELAMINE COMPOUND (CT-6005)	3700.900kg

RA may take consequential action as per Policy / Procedures.

68	**Case No.:20/2/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00066/AM19/	RLA File :03/95/040/00862/AM18/	Lic.No/Date:0310820086 26.03.2018	

Decision : The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.

69	**Case No.:21/2/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00067/AM19/	RLA File :03/95/040/00879/AM18/	Lic.No/Date:0310820088 26.03.2018	

Decision : The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.

70	**Case No.:22/2/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**

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HQ File :01/87/050/00068/AM19/	RLA File :03/95/040/00947/AM18/	Lic.No/Date:0310820085 26.03.2018	

Decision : The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.

71	**Case No.:1/2/87-ALC1/2018**	Party Name: TECHNO WAXCHEM PVT.LTD.,	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00047/AM19/	RLA File :02/24/040/00209/AM18/	Lic.No/Date:0210208315 04.04.2018	

Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
c) Chemical name, Technical specifications of items proposed to be imported.
d) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

72	**Case No.:24/2/87-ALC1/2018**	Party Name: SOLVAY SPECIALITIES INDIA PVT.LTD.	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Deferred**
	HQ File :01/87/050/00070/AM19/	RLA File :03/95/040/01109/AM18/	Lic.No/Date:0310820248 04.04.2018	

Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
c) Chemical name, Technical specifications of items proposed to be imported.
d) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

73	**Case No.:28/2/87-ALC1/2018**	Party Name: AXIOM CORDAGES LIMITED	Meet No/Date:5/87-ALC1/2018 16.05.2018	**Status: Approved**
	HQ File :01/87/050/00074/AM19/	RLA File :03/94/040/00028/AM19/	Lic.No/Date:0310820370 11.04.2018	

Decision : The Committee considered the case as per agenda and decided to approve Adhoc Norms with 2% wastage as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PP DRY BLEND GRANULES	285700 kg	1.POLYPROPYLENE	279563.300kg
		2.HDPE	11850.700kg
RA may take consequential action as per Policy / Procedures.			

Meeting ended with a vote of thanks to the Chair.

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